

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 19403/2017

(Arising out of impugned final judgment and order dated 10-08-2016 in WPCT No. 179/2016 passed by the High Court Of Calcutta)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SHIBA PRASAD MITRA

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING SLP)

Date : 23-08-2017 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. R. Balasubramaniam, Adv.
Mr. S. S. Ray, Adv.
Ms. Aarti Sharma, Adv.
Mr. Aman Sinha, Adv.
Mr. Akshay Amritanshu, Adv.
Mr. Mukesh Kumar Maroria, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Col. R. Balasubramaniam, learned counsel, submits that on account of some procedural delay, the draft for Rs. 50,000/- (Rupees Fifty Thousand) could not be deposited within time. The petitioners are directed to deposit the draft in the Registry. Thereafter, the Registry shall forward the draft to the respondent with a direction to the respondent to be personally present before this Court on the next date of hearing.

List on 11.09.2017.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR